

**BROADCASTING STATIONS IN JAMMU AND KASHMIR**

\*2242. **Shri U. M. Trivedi**: Will the Minister of **Information and Broadcasting** be pleased to state:

(a) whether Broadcasting Stations at Jammu and Kashmir are under the control of the Government of India and if not, why not;

(b) what are the reasons for the Jammu and Srinagar Stations to classify themselves as Kashmir Radio and not call themselves All-India Radio; and

(c) whether the Kashmir Radio is a private body and if so, what are its reasons?

**The Minister of Information and Broadcasting (Dr. Keskar)**: (a) No. This will be considered in connection with the proposals for the financial integration of the State.

(b) and (c). The Jammu and Srinagar Stations belong to the Jammu and Kashmir State Government.

**DISPLACED PERSONS IN POSSESSION OF PLACES OF HISTORIC IMPORTANCE**

\*2243. **Shri Telkikar**: Will the Minister of **Rehabilitation** be pleased to state:

(a) whether it is a fact that some displaced persons are in possession of places of historical importance in Delhi;

(b) whether the possessions are unauthorised;

(c) if the answer be in the affirmative, what steps Government propose to take in the matter; and

(d) whether the displaced persons have damaged any portions of those buildings or monuments?

**The Minister of Rehabilitation (Shri A. P. Jain)**: (a) to (c). After partition certain places of Historical Importance were unauthorisedly occupied by displaced persons. All the important places have since been vacated and the occupants provided with alternative accommodation.

(d) Information is being collected.

**EMPLOYEES STATE INSURANCE SCHEME (COMPULSORY DEDUCTIONS)**

\*2244. **Shri K. Subrahmanyam**: Will the Minister of **Labour** be pleased to state:

(a) whether the transport workers in Delhi have protested against com-

pulsory deductions from their wages towards the Employees State Insurance Scheme; and

(b) if the answer to part (a) above be in the affirmative, whether Government have taken action on their representations?

**The Minister of Labour (Shri V. V. Giri)**: (a) A representation of the Delhi Tramways Union for exemption under the Employees' State Insurance Act was received by the Delhi Road Transport Authority. On the basis of this representation an application for exemption was made by the Delhi State Government for exempting the Delhi Tramways, a subsidiary organisation under the Delhi Road Transport Authority.

(b) Government consider that in order to safeguard the finances of the Corporation, the powers under section 87, which are of an enabling nature, should be applied as sparingly as possible. The application for exemption made by the Delhi State Government is under consideration.

**AGRICULTURAL LAND FOR DISPLACED FAMILIES IN RAJASTHAN**

\*2245. **Shri Karni Singhji**: Will the Minister of **Rehabilitation** be pleased to state:

(a) the number of displaced families which have been allotted agricultural land in the Canal Irrigated Area of Rajasthan;

(b) the number of displaced families which have been allotted agricultural (non-irrigated) lands in Rajasthan; and

(c) whether any concession in the shape of partial remission in land revenue granted in order to rehabilitate those who have taken to cultivation?

**The Minister of Rehabilitation (Shri A. P. Jain)**: (a) and (b). The information is being collected and will be laid on the Table of the House in due course.

(c) Revenue was remitted in Matsya for the first year but actually no revenue was collected for the first two years. Besides, the Rajasthan Government has been given powers to make remissions in special cases.

**WORK CENTRES**

\*2246. **Shri Karni Singhji**: Will the Minister of **Rehabilitation** be pleased to state:

(a) the number of Work Centres opened in Rajasthan and Bikaner to